

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 974 of 2000

New Delhi, this the 10th day of August, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDG.)

Smt. Sushil Kumari Kaushik
Retd. Home Science Teacher
Kendriya Vidyalaya, Punjab Lines
Meerut Cantt.,
R/o 1265, P.L. Sharma Road
Begum Bagh, Meerut
Presently residing at
C/o Shri J.C. Sharma, 125,
Gali Kunjas Dariba Kalan,
Chandni Chowk, Delhi

(14) -APPLICANT

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Kendriya Vidyalaya Sangathan
(Through its Commissioner),
HQ-18, Institutional Area
Shaheed Jeet Singh Marg,
New Delhi-16
2. Asstt. Commissioner, K.V. Sangathan (DDR)
Regional Office, Dehradun (U.P.)
3. Principal Kendriya Vidyalaya
Punjab Lines, Meerut Cantt.

- RESPONDENTS

(By Advocate: Shri S. Rajappa)

ORAL REPLY (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judg.)

Applicant has filed this OA claiming interest on the delayed payment of her retiral benefits as detailed in paragraph 2 of the OA.

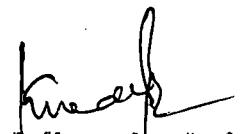
2. Respondents in their reply have submitted that there was heavy rush of work due to implementation of 5th Pay Commission's report and as the staff was over burdened with work, some delay had occurred in payment of retiral benefits to the applicant. They have also submitted that the competent authority had decided to pay interest on delayed payments of pensionary benefits as per rules. Respondents' counsel pointed

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out that as per statute, only 9% interest can be paid where the delay is on administrative grounds.

3. In view of the reasons stated by respondents in their reply, I am of the view that delay in payment of pensionary benefits to the applicant had occurred due to administrative reasons and it was not callous. Accordingly I allow this OA with a direction to respondents that they shall pay interest to the applicant on the delayed payment of retiral benefits at the rate of 9% from the date it became due till the actual date of payment. These directions should be implemented within a period of two months from the date of receipt of a copy of this order. No costs.


(Kuldip Singh)
Member (Judl.)

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